

*By Fax / e-mail*

**THE GAUHATI HIGH COURT AT GUWAHATI**

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NO.HC.VII-238/2013/ **2003/A.**

From: Shri V.K. Chandak  
Registrar (Administration)  
Gauhati High Court  
Guwahati.

To,

The District & Sessions Judge, Kamrup (M), Guwahati / Kamrup,  
Amingaon / Barpeta / Nalbari / Darrang, Mangaldoi / Sonitpur, Tezpur /  
Lakhimpur, North Lakhimpur / Dhemaji / Dibrugarh / Tinsukia /  
Sivasagar / Jorhat / Golaghat / Nagaon / Morigaon / Cachar, Silchar /  
Karimganj / Hailakandi / Dhubri / Goalpara / Kokrajhar / Bongaigaon /  
Udalguri / Chirang, Kajalgaon

Dated Guwahati, the 31<sup>st</sup> March, 2015.

Sub: **Continuance of Court Managers beyond 31.03.2015**

Sir,

With reference to the above, I am directed to inform you that the Registry of the Gauhati High Court has taken up the matter with the Government of Assam, Judicial Department, to expedite the settlement of the matter regarding continuance of Court Managers to work as such beyond 31.03.2015, preferably within two months. It has also been mentioned therein that the Court Managers will continue to work as such until a decision is taken by the Government and the Government shall be responsible to pay the salaries to the Court Managers for the period they work beyond 31.03.2015 and / or till a decision is taken by the Government.

This is for your information and necessary action.

Yours faithfully

  
**REGISTRAR (ADMN.)**

Memo No. HC.VII-238/2013/ **2004/A** dated 31.03.2015

Copy to:

The Systems Analyst, Gauhati High Court, Guwahati for uploading the letter in the official website of the Gauhati High Court, Guwahati.

  
**REGISTRAR (ADMN.)**